

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 400/2023

[Arising out of impugned final judgment and order dated 14-08-2015 in CC No. 307/2011 passed by the High Court of Judicature at Allahabad]

KEHARI SINGH &amp; ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 190903/2022 - EXEMPTION FROM FILING O.T.

Date : 09-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) : Mr. Sadashiv, AOR

For Respondent(s) : Ms. Ruchira Goel, AOR  
Mr. Sharanya Sinha, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Prayer for interim bail is rejected.
2. Leave granted.
3. The Registry shall call for the entire records and proceedings from the trial court. Once the entire records are received, the registry shall provide soft copies to the learned counsel appearing for the appellants as well as the learned counsel appearing for the State.

(CHANDRESH)  
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)  
COURT MASTER (NSH)